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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 31 of 2018 in C.P. (I.B) No. 149/7/NCLT/AHM/2017**


Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.02.2018**

Name of the Company: **Varia Engineering Work Pvt Ltd**  
V/s.  
**Himanshu Varia & ors.**

Section of the Companies Act: **Section 19(2) of the Insolvency and Bankruptcy  
Code**

**S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE**

1. **NANDISH CHUDGAR ADV.** *Petitioner*   
**WITH RAHEEL PATEL**
- 2.


**ORDER**

Learned Advocate Mr. Nandish Chudgar with Learned Advocate Mr. Raheel Patel i/b Nanavati Associates present for Applicant. None present for Respondents in IA 31/2018.

Proof of service of notice on the directors of Corporate Debtor filed.

Directors shall file reply, if any, within one week serving a copy in advance to other side.

List the matter on 16.02.2018.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 7th day of February, 2018.